

IN THE HIGH COURT OF JHARKHAND AT RANCHI**W.P.(S) No. 2308 of 2019**

Bishnu Oaron & Ors. Petitioners

Versus

State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. Rahul Dev, Advocate

For the Respondent-State: Ms. Shruti Shrestha, A.C. to Sr. S.C.-II

For the Respondent Nos. 3 & 4: Dr. Ashok Kumar Singh, Advocate

05/Dated: 25/06/2020

Heard, Mr. Rahul Dev, learned counsel for the petitioners, Ms. Shruti Shrestha, learned counsel for the respondent-State and Dr. Ashok Kumar Singh, learned counsel for the respondent nos. 3 & 4.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the petitioners submits that he will remove the defects within two weeks.

Post the matter thereafter.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/